

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "E", MUMBAI**

**BEFORE SHRI RAJESH KUMAR, ACCOUNTANT MEMBER AND
SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER**

**ITA No.376/M/2020
Assessment Year: 2014-15**

M/s. Euro Traditions Pvt. Ltd., B Wing, 609, Crystal Plaza Premises Co-op Society Ltd., 6 th Floor, Opp. Infinity Mall, New Link Road, Andheri West, Mumbai – 400 058 PAN: AAACE7941H	Vs.	ITO Ward 9(2)(4), Aayakar Bhavan, M.K. Road, Mumbai - 400020
(Appellant)		(Respondent)

Present for:

Assessee by : None
Revenue by : Shri Vijay Kumar Mehta, D.R.

Date of Hearing : 05.08.2021
Date of Pronouncement : 05.08.2021

ORDER

Per Rajesh Kumar, Accountant Member:

The present appeal has been preferred by the assessee against the order dated 31.07.2019 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as the CIT(A)] relevant to assessment year 2014-15.

2. None has appeared on behalf of the assessee. However, the assessee filed a letter dated 22.07.2021 requesting the Bench to allow the assessee to voluntarily withdraw the appeal as the assessee has gone into Vivad Se Vishwas Scheme and also submitted that form No.3 also has already been issued.

3. The Ld. D.R. fairly conceded to the withdrawal of the appeal.

4. Accordingly, we are inclined to dismiss the appeal of the assessee.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 05.08.2021.

Sd/-
(Pavan Kumar Gadale)
JUDICIAL MEMBER

Sd/-
(Rajesh Kumar)
ACCOUNTANT MEMBER

Mumbai, Dated: 05.08.2021.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.